

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. III

SERVICE TAX APPEAL NO. 60606 OF 2019

[Arising out of the Order-in-Original No. 51/Commr./RK/Audit-II/2018-19 dated 28/02/2019 passed by The Commissioner of Central Goods and Service Tax, Audit – II, New Delhi – 110 066.]

**M/s World Phone Internet
Services Pvt. Ltd.,**

F-1/9, 1st Floor, Okhla Industrial Area,
Phase – I, New Delhi – 110 020.

.....Appellant

Versus

Commissioner, CGST, Audit – II,

1st Floor, EIL Annexe Building,
Bhikaji Cama Place, R.K. Puram,
New Delhi – 110 066.

....Respondent

APPEARANCE:

Shri T.S. Chadha, Advocate for the appellant.

Shri Shashank Yadav, Authorized Representative for the Department

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 50375/2025

DATE OF HEARING/DECISION : 05.03.2025

BINU TAMTA

The matter has been settled under the Sabka Vishwas (Legacy dispute Resolution) Scheme Rules, 2019 and Form IV has been placed on record. The appeal is dismissed as withdrawn.

(Order dictated and pronounced in open court.)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**